

(1897) 10 MAD CK 0013
In the Madras High Court

Venkatagiri Rajah

APPELLANT

Vs

Ramasami

RESPONDENT

Date of Decision : 15-10-1897

Acts Referred:

Citation : (1898) ILR (Mad) 413

Hon'ble Judges : Subramania Ayyar, J; Davies, J

Bench : Division Bench

Judgement

1. According to the contract evidenced by the muchalka in the case before us the rent was payable in three instalments, and each instalment which remained unpaid on the date it ought to have been paid became at once an arrear (see Section 14 of the Rent Recovery Act). Time began therefore to ran from the dates specified in the kistbandi, that is, the dates on which the instalments fell due and not from either of the other dates mentioned in the reference.